

12.03 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Sale of Goods (Amendment) Bill, 1960, which has been passed by the Rajya Sabha at its sitting held on the 29th February, 1960".

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 BILL AS PASSED BY RAJYA
 SABHA LAID ON THE TABLE

Secretary: I lay on the Table of the House the Indian Sale of Goods (Amendment) Bill, 1960, as passed by Rajya Sabha.

12.04 hrs.

ARREST OF A MEMBER

Mr. Speaker: I have to inform the House that I have received the following wireless message dated the 3rd March, 1960, from the Sub-Inspector of Police, Khanapur:

"Shri Nath Pai, Member, Lok Sabha, arrested on 3rd is remanded to seven days' magisterial custody. Remanded and sent to Central Prison, Hindalga".

12.05 hrs.

 CALLING ATTENTION TO MATTER
 OF URGENT PUBLIC IMPORTANCE

 TRAIN COLLISION ON SOUTHERN
 RAILWAY

Shri Rami Reddy (Cuddapah): Under Rule 197, I beg to call the attention of the Minister of Railways to the following matter of urgent public

importance and I request that he may make a statement thereon:—

"The train collision at Panruti Station on Southern Railway on the 25th February, 1960".

The Deputy Minister of Railways (Shri Shah Nawaz Khan): At about 04.41 hours on 25-2-1960, No. 102 Up Dhanushkodi—Madras Boat Mail, which was scheduled to run through Panruti, a station 12 miles south of Villupuram station on Villupuram-Cuddalore Section of Southern Railway, collided head on with No. 2335 Down Goods standing on the loop line of the station. As a result of this, 42 persons including 3 R.M.S. staff, suffered minor injuries. First aid was rendered to them by the train crew. Medical van, accompanied by Doctors, was also sent to the site of the accident. All the injured persons were, however, allowed at their own request to continue their journey by the same train which left Panruti at 07.40 hours, or about 246 minutes late.

There was fortunately no derailment to any of the vehicles of either the Goods or the Mail train. The Divisional Superintendent, Tiruchirappalli along with Divisional Officers subsequently reached the site of the accident.

Prima facie, the cause of the accident appears to be failure of human element. A Senior Scale Officers' Enquiry Committee has, however, been ordered to investigate the accident.

Shri Tangamani (Madurai) rose—

Mr. Speaker: No questions immediately after the statement has been made.

Shri Tangamani: I submit that the statement made is not complete. In the Press report, we were told that this train which was a through train was received on the loop line, and the goods train was already standing there. But for the presence of mind of the driver, there would have been a head-on collision. With his presence